

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 931
ANSWERED ON 8TH FEBRUARY, 2024**

DISTANCE BETWEEN TWO TOLL BOOTHS

931. SHRI JASWANT SINGH BHABHOR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of provisions/instructions regarding the distance between two toll booths according to the new rules of the Government;**
- (b) the details of distance between the toll booths built in Bathwada and Vavdi villages between Dahod and Godhra on Ahmedabad-Indore Highway-59;**
- (c) whether the distance between the said toll booths built in Bathwada and Vavdi villages between Dahod and Godhra on Ahmedabad-Indore Highway route number-59 is less than the distance prescribed as per the new rules and if so, the details thereof;**
- (d) whether any application/representation has been received in this regard for removal of toll booth and if so, the details thereof and action taken thereon; and**
- (e) the time by which these booths would be removed?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Fee plazas are established on National Highways as per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, which stipulates that any other fee plaza on the same section of National

Highway and in the same direction shall not be established within a distance of sixty kilometre provided that where the executing authority deems necessary, it may for reasons to be recorded in writing, establish or allow the concessionaire to establish another fee plaza within a distance of sixty kilometres. Provided further that a fee plaza may be established within a distance of sixty kilometre from another fee plaza if such fee plaza is for collection of fee for a permanent bridge, bypass or tunnel.

In addition, in case of closed user fee collection system, fee plazas can be established anywhere on the National Highways.

(b) to (c) The distance between Bathwada fee plaza (located at Ch.146.400 of old NH-59 (New NH-47) and Vavdi fee plaza (located at Ch.110.436 of old NH-59 (New NH-47) is 35.964 km. This is permissible as per the extant Fee Rules.

(d) Yes, Sir. The details of references in this regard are as under:

Sl. No.	Details of references	Details
1.	Reference dated 04.08.2022, 13.12.2022, 05.04.2023, 27.07.2023 & 07.12.2023 of Shri Jaswanthsinh Bhabhor, Hon'ble MP (LS), Dahod regarding closer of Bathwada fee plaza	Hon'ble Member has been replied vide letter no. GJ008436 dated 24th November, 2022.
2.	Reference dated 24.03.2022 and 19.12.2023 of Shri Ratansinh M Rathod, Hon'ble MP (LS), Panchmahal regarding removal of Vavdikhurad fee plaza	Hon'ble Member has been replied vide letter no. GJ007824/7081 dated 24th November, 2022.
3.	Reference dated 02.07.2022 of Shri Prabhatsinh P Chauhan, Ex. Hon'ble MP (LS), Panchmahal regarding removal of Vavdikhurad fee plaza	Vavdikhurd fee plaza has been set up as per the stipulated fee rules with the approval of Competent Authority.

(e) In view of (c) above, question does not arise.
